

(b) if so, the details of the same;

(c) whether any oversight mechanism has been set up to prevent breach of privacy of the citizens; and if so, the details thereof; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI R.P.N. SINGH): (a) and (b) Sir, Government has decided to set up the Centralized Monitoring System for Lawful Interception & Monitoring of Telecommunications. The envisaged salient features of CMS are as follows:

(i) Direct Electronic Provisioning of target number by a Government agency without any manual intervention from Telecom Service Providers (TSPs) on a secured network, thus enhancing the secrecy level and quick provisioning of target.

(ii) Central and regional database which will help Central and State level Law Enforcement Agencies in Interception and Monitoring.

(iii) Analysis of Call Data Records (CDR) to help in establishing linkage between anti-social/anti-national elements.

(iv) Research and Development (R&D) in related fields for continuous up-gradation of the CMS.

(c) and (d) To take care of the privacy of citizens, lawful interception and monitoring is governed by the section 5(2) of Indian Telegraph Act, 1885 read with rule 419A of Indian Telegraph (Amendment) Rules, 2007 wherein oversight mechanism exists in form of review committee under chairmanship of the Cabinet Secretary at Central Government level and Chief Secretary of the State at the State Government level. The same mechanism is applicable for the interception under the CMS Project also. Additionally, there is an inbuilt mechanism of check and balance as Security Agencies/Law Enforcement Agencies cannot provision the target and the provisioning agency cannot see the content.

Incidents of rape, molestation and exploitation of women

†1008. SHRI NARESH AGRAWAL: Will the Minister of HOME AFFAIRS be pleased to state:

†Original notice of the question was received in Hindi.

- (a) the number of incidents of rape, molestation and exploitation of women in the country after the enactment of the women protection law and the number of incidents where this law was implemented;
- (b) whether it is a fact that there has not been any let up in these incidents in the country even after the enactment of this law;
- (c) if so, the action being taken by Government in this regard; and
- (d) whether Government is considering on making any new law and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI R.P.N. SINGH): (a) to (d) The President of India on 2nd April, 2013 has consented to the Criminal Law (Amendment) Act, 2013, which have come to force since 3rd February 2013, on crimes against women. Within this short span of time, no definitive conclusions on its effectiveness can be drawn.

Links of naxalites to other countries

†1009. SHRIMATI SMRITI ZUBIN IRANI: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether it is a fact that, as per a report of an intelligence agency, the links of naxalites are spread upto China, Pakistan, Turkey and Philippines;
- (b) whether the naxalites are getting monetary help and modern weapons from aforesaid countries and if so, the details thereof; and
- (c) the steps Government is taking to cut off this source which provides modern weapons and monetary assistance to the naxalites, and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI R.P.N. SINGH): (a) The CPI (Maoist) maintain close ideological links with Maoist organizations in Philippines and Turkey. Some senior cadres of Communist Party of Philippines imparted training to the cadres of CPI (Maoist) in 2005 and 2011. The CPI(Maoist) is also a member of 'Coordination Committee of Maoist Parties and Organisations of South Asia (CCOMPOSA)'. The Maoist parties of South Asia are members of this conglomerate.

†Original notice of the question was received in Hindi.